

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 605/2025**

IN THE MATTER OF:

SEJAL KUKREJA

...APPLICANT

VERSUS

STATE OF MADHYA PRADESH AND ORS.

...RESPONDENTS

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New Delhi

Dated: 18.05.2026

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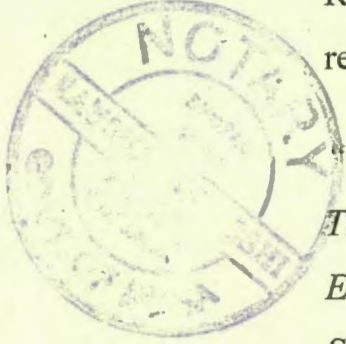
ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT  
NO. 3- STATE OF MADHYA PRADESH

I, Alok Nayak, S/o Shri Ram Krishna Nayak, aged about 62 years, working as Chief Scientific Officer in Environmental Planning and Coordination Organization under the Department of Environment, Government of Madhya Pradesh, having office at Paryavaran Parisar, E-5, Arera Colony, Bhopal, do hereby solemnly affirm and state as under:

1. I am duly authorized to file the present reply on behalf of the Respondent No. 3-State of Madhya Pradesh, and am conversant with the facts and records of the case based on the records maintained in the office. ("the Answering Respondent")
2. The Answering Respondent most respectfully submits that the present affidavit is filed pursuant to the order dated 25.02.2026 passed by this Hon'ble Tribunal and in addition to the reply-affidavit dated 17.02.2026 filed on behalf of the Respondent no. 3-State of Madhya Pradesh in the captioned proceedings.
3. With regard to the number of communications made by the SEIAA during the concerned period in terms of clause 8(iii) of the EIA Notification, 2006, the Deponent submits that only 237 proposals were disposed of based on the SEAC's recommendations.

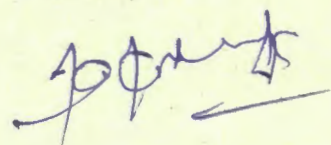
*[Handwritten signature]*

4. The Deponent craves the leave of this Hon'ble Tribunal to refer to para 16 of the counter-affidavit filed on behalf of the State of Madhya Pradesh in Writ Petition (C) no. 689/2025 pending before the Hon'ble Supreme Court and placed on record of this Hon'ble Tribunal vide reply-affidavit dated 17.02.2026 on behalf of the State of Madhya Pradesh. Relevant portion of para 16 is reproduced hereinbelow for ready reference:



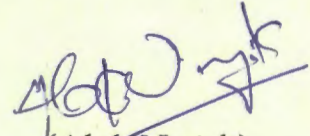
16. *Misconceived Allegation Against Member Secretary: The principal allegation in the petition is that 237 deemed ECs were granted unilaterally and illegally by the Member Secretary of SEIAA. This assertion is not only baseless but also factually incorrect. The ECs alleged to have been granted from 23.05.2025 to 28.05.2025 and were not actually sanctioned but formal communication of SEAC's recommendation regarding acceptance/ denial or otherwise and these were issued as per para 8(iii) of the EIA notification, 2006. Such communication was necessary in order to become public document as envisaged in Para 8(iv) of the EIA notification, 2006. It is sought to bring to the notice of this Hon'ble Court that there exists no provision on the Parivesh Portal to implement the mandate of Para (rule) 8(iii) of 2006 notification. As a matter of fact, even after the deemed letters having been issued, the case remains pending on the Parivesh portal till date. It is elemental to mention herein that out of the 237 cases under discussions, a total of 186 cases were recommended for by the SEAC. Out of these 186 EC cases, 43 cases pertained to government projects. Further, 37 cases out of the 237 cases were ToR proposals. Further 10 cases were that of rejection, 2 EC transfer proposals and remaining 2 EC Validity Extension projects. (186+37+10+2+2 = 237)."*

5. The Deponent submits that the figure of 450 environment clearances as stated in the news item is incorrect in view of the submissions made hereinabove.



6. With respect to the status of proceedings in Writ Petition (C) No. 689 of 2025 pending before the Hon'ble Supreme Court, it is submitted that the tentative date of listing of the case is reflected as 26<sup>th</sup> May 2026 and the case has not been heard by the Hon'ble Supreme Court since the last date of hearing in the captioned proceedings before this Hon'ble Tribunal.
7. This affidavit is filed in the interest of justice and bona fide.

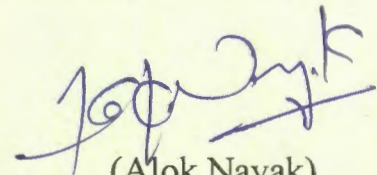


  
 (Alok Nayak)  
 DEPONENT

### VERIFICATION

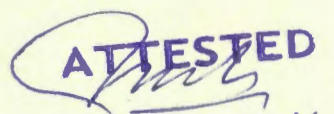
I, the above-named deponent, do hereby solemnly affirm and state that the contents of the present affidavit stated hereinabove are true and correct to the best of my knowledge and information derived from the records and files maintained, and the same are believed to be true.

Solemnly affirmed on this 18 day of May, 2026 at Bhopal Madhya Pradesh.

  
 (Alok Nayak)  
 DEPONENT

IDENTIFIED BY  
 NAME... K.S. Rajput...  
 ADDRESS... EPCO...  
 SIGNATURE...  
 EPCO, E-5, Paryakhnagar  
 Parishi Area Colony  
 Bhopal

18 MAY 2026

  
**ATTESTED**  
 Naushad Qureshi  
 NOTARY / ADVOCATE  
 DIST. COURT, BHOPAL (M.P.)  
 GOVT. OF INDIA